

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(1) MA 1623/2018 MA 1582/2018  
MA 2344/2019 MA 2495/2019  
MA 2496/2019 MA 3229/2019  
MA 3352/2019  
In C.P.(IB)-1696(MB)/2017

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI CHANDRA BHAN SINGH  
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **23.10.2019**

NAME OF THE PARTIES: IDFC Bank Ltd

V/s

Monnet Power Company Ltd

SECTION: 7 OF THE INSOLVENCY & BANKRUPTCY CODE .

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**ORDER**

1. The Learned Representatives for both sides are present.
2. MA-1582/2018 is an application moved by RP seeking an Order under Section 33 of I & B Code for liquidation of the Corporate Debtor. Placed on record the resolution of the COC dated 05.12.2018 through which it was decided that in case the Resolution Plan is not approved by the COC the Corporate Debtor shall automatically be voted for Liquidation. Voting results are on record. The COC Members have also discussed about the name of the RP to continue as liquidator vide item no. 9 of the said resolution. Since there is no Resolution Plan and also considering the totality of the circumstances as well as the decision of the COC the application is allowed for commencement of the Liquidation process. The Liquidator shall proceed expeditiously and submit Report of the Liquidation on 11.12.2019 for liquidation proceedings. **MA-1582/2019 Allowed Disposed of.**
4. MA-3166/2019 is adjourned to **24.10.2019** and other applications adjourned to **11.12.2019.**

Sd/-  
**CHANDRA BHAN SINGH**  
Member (Technical)

Sd/-  
**M.K. SHRAWAT**  
Member (Judicial)

23.10.2019  
Sushil